

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1423
ANSWERED ON:14.08.2013
MOU BETWEEN UNIVERSITIES AND PRIVATE COLLEGES
Jardosh Smt. Darshana Vikram

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether universities are running various courses by signing a Memorandum of Understanding (MoU) with private institutions in the country;
- (b) if so, the details of such private institutions with whom such courses are being run;
- (c) whether the Union Government has fixed any minimum and maximum slab of fee for such courses;
- (d) if so, the details thereof; and
- (e) if not, whether the fee structure is in accordance with the rules of the Union Government and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a): The Universities have full functional autonomy in respect of all academic and administrative matters and are fully competent to enter into such arrangements. Such arrangements do not require any approval from the University Grants Commission (UGC) and the Ministry of Human Resource Development (MHRD).
- (b): Such information is not centrally maintained.
- (c): No, Madam.
- (d): Does not arise.
- (e): Based on the Hon'ble Supreme Court's judgements in the Islamic Academy of Education Vs the State of Karnataka and T.M.A Pai Foundation Vs the State of Karnataka, the States have constituted State Fee Fixation Committees for fee fixation for technical/professional courses and programmes.